GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA STARRED QUESTION NO. 324

ANSWERED ON TUESDAY THE 1ST APRIL, 2025/11 CHAITRA, 1947 (SAKA)

CLAIMS APPROVED BY IEPFA

*324. Shri Yerram Venkata Subba Reddy

Will the Minister of Corporate Affairs be pleased to state:

- (a) the details of claims that Investor Education and Protection Fund Authority (IEPFA) approved during the last three years and the current year, year-wise;
- (b) the balance amount left with IEPFA out of ₹6000 crore and the number of shares returned to investors during the last three years, year-wise;
- (c) whether it is a fact that companies are not regularly transferring unclaimed shares, dividends and other amounts to IEPFA; and
- (d) if so, the measures taken to ensure compliance from companies?

ANSWER

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS वित्त एवं कारपोरेट कार्य मंत्री (SHRIMATI NIRMALA SITHARAMAN) (श्रीमती निर्मला सीतारामन)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. *324 (9th POSITION) FOR 1ST APRIL, 2025 REGARDING "CLAIMS APPROVED BY IEPFA".

(a) The details of claims for the last three years and the current year are as under:-

Financial Year	Total number of claims approved
2021-22	10,472
2022-23	10,989
2023-24	16,985
2024-25	12,208
(upto 15.03.2025)	,- • •

(b) For the year ended 2023-24, the net balance amount in the Investor Education and Protection Fund is ₹8107.81 Crore. Year-wise details of shares transferred by IEPFA during the last three years is under: -

Financial Year	Total Number of shares returned to the Investors
2021-22	61,21,291
2022-23	76,53,878
2023-24	1,10,42,765

(c) & (d) The companies are required to transfer the dividend and shares to the Fund under section 124 (5) and 124 (6) of the Companies Act, 2013 respectively. The companies are also required to transfer other amounts as mentioned in section 125(2) (c) and (h) to (m) of the Companies Act, 2013 which includes the amount in unpaid dividend account of companies transferred to the fund, the application money received by companies for allotment of any securities and due for refund, matured deposits with companies other than banking companies, matured debentures with companies etc. The Authority monitors the compliance of above provisions and suitable action in cases of non-compliance is undertaken under section 124(7) and section 450 of the Companies Act, 2013.
